

**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

CP NO.060/00159/2015 IN
O.A.No.060/01006/2014

Date of Decision : 30.10.2015

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, JUDICIAL MEMBER
HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

1. Token No.3498 Mohan Lal, S/o Dawarka Nath.
2. Token No.3179 Mohan Lal, S/o Bodh Raj.
3. Token No.3358 Rajinder Kumar, S/o Kaka Ram.
4. Token No.3369 Govind Ram, S/o late Sh. Chunni Lal.
5. Token No.3435 Sh. Ajeet Kumar, S/o Jag Nath.

All the petitioners are presently working as Tailors in the office of 1 FOD, C/o 56 APO.

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Applicants

Versus

1. Sh. R.K. Mathur, Secretary, Ministry of Defence, North Block, New Delhi.
2. Let Gen Amit Sarin, Director General of Ordnance Services (DG OS)-cum-Master General of Ordnance Branch, Army Headquarters, DHQ, Kashmir House, Rajaji Marg, New Delhi.
3. Col. V. Subramaniam, SM, Commandant, 1 Field Ordnance Depot, C/o 56 APO.

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Respondents

Present: Mr. Jagdeep Jaswal, counsel for the applicants
Mr. Sanjay Goyal, counsel for the respondents

ORDER

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)

1. Counsel for the respondents has stated that order of the Tribunal has since been complied with by passing reasoned order dated 23.10.2015 (Annexure MA-I) already placed on record.
2. Counsel for the applicants stated that the applicants shall challenge the said order dated 23.10.2015 by filing fresh OA. They may do so if permissible under the law.

3. Since the order of the Tribunal has been complied with, the instant Contempt Petition is disposed of as infructuous and notices issued to the respondents stand discharged.

**(JUSTICE L.N.MITTAL)
JUDICIAL MEMBER**

**(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER**

Place: Chandigarh
Dated: 30.10.2015

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